

with the provisions of the statutes governing the banks, information relating to individual constituents of the banks cannot be divulged and hence the date from which the loans given by the banks are outstanding against individual sick units cannot be disclosed.

Excise duty to be released from Messrs. Iona Carbide Ltd.

2349. SHRI RAM BHAGAT "PASWAN: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that a huge amount of excise duty has been realised from Messrs. Iona Carbide Limited; and

(b) if so, the details of each such case notice issued to M/s. Iona Carbide Limited during the last three years, and the details of the excise duty to be realised?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) and (b) The information is being collected and will be laid on the Table of the House. Excise duty due from HINDALCO

Indian Aluminium Company Limited.

2350. SHRI LADLI MOHAN NIGAM: Will the Minister of FINANCE be pleased to

state whether HINDALCO and Iona Carbide Aluminium Company Limited, the large concerns producing aluminium, have been paying Central excise duties regularly from 1979 to 1983; if so, the respective figures, separately;

(b) from these two companies; and

(c) what steps have been taken by Government to recover the same and results therefrom.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) to (c) The information is being collected and will be on the Table of the House.

Appoinment of Full-time Directors by Public Financial Institutions in assisted concerns

2351. SHRI LADLI MOHAN NIGAM: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 893 given in the Rajya Sabha on the 22nd November, 1983 and state:

(a) whether Government propose to appoint full-time directors on behalf of all-India financial institutions in the various assisted concerns;

(b) if not, what are the reasons therefor; and

(c) whether there is any such assisted concern where at present the financial institutions have appointed a full-time director and if so, the details thereof and the name of the director and the concern?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI IANARDHANA POOJARY): (a) No, Sir.

(b) The financial institutions are required to appoint their nominees on the Board of assisted concerns in terms of the guidelines issued by the Government. The power to appoint such directors is derived by the institutions through the covenants relating to sanction of financial assistance. Hence the Government does not appoint nominee directors on the Board of industrial concerns on behalf of the finan-

(c) in a few cases the financial institutions have appointed their nominees on the Board of assisted companies as full time directors. According to information readily available and relating to the Industrial Development Bank of India (IDBI), Shri R. L. Prabhu, a nominee director on the Board of M/s. Binny Ltd., was appointed in June, 1981 as Director-in-charge when IDBI and State Bank of India granted substantial rehabilitation assistance to the Company. Shri

R. Gurumoorthy, the institutional nominee on the Board of M/s. Madras I Chem. Ltd. was appointed as Managing Director of the Company in July, 1983 with a view to ensure better management of the Company.

Conversion of Hyderabad Airport into an International Airport

2352. SHRI B. SATYANARAYAN REDDY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the Government of Andhra Pradesh have represented to the Central Government for the conversion of Hyderabad Airport into an International airport in view of its importance; and

(b) if so, what action the Central Government have taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) Yes, Sir.

(b) The existing four International airports at Bombay, Delhi, Calcutta and Madras are considered adequate for handling the present and anticipated increase in passenger traffic, Government does not consider it necessary to declare any additional airport including Hyderabad as an International airport.

Export of cotton from Andhra Pradesh

2353. SHRI B. SATYANARAYAN REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether the State Government of Andhra Pradesh requested the Central Government for lifting the ban on export of cotton and requested for permission to export staple cotton grown in the State and whether any delegation led by the Minister of Agriculture of Andhra Pradesh had met him in this regard; and

(b) if so, what are the details thereof and what action the Central Government have taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASRAR): (a) Yes, Sir.

(b) The State Government of Andhra Pradesh are of the view that there is a surplus of long staple varieties of cotton and they have requested the Government for release of export quota to Andhra Pradesh State Cooperative Marketing Federation. Government has already released two lakh bales of long staple cotton for export during the current cotton year. Decisions with regard to export of cotton are taken by the Government from time to time after taking into account the demand and supply position in the country and price trends.

Extension/re-employment to retired Officers in the Ministry of Supply

2354. SHRI CHAND RAM: Will the Minister of SUPPLY be pleased to state:

(a) the number of retired officers who were granted extension/re-employment in his Ministry in contravention of the Prime Minister's recent directive in this regard? and

(b) what are the reasons for which extension/re-employment were granted in each case?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) and (b) "No retired officer was granted extension/re-employment in the Department of Supply, but one Deputy Director (Inspection) was allowed to continue on extension-for six months while on deputation to the India Supply Office, London under the Ministry of External Affairs in public interest. One Staff Car Driver and an Assistant librarian were also given extension in public interest".

Extension/Re-employment to retired officers in the Ministry of Finance

2355. SHRI CHAND RAM: Will the Minister of FINANCE be pleased to state:

(a) the number of retired officers who were granted extension/re-employment in